

THE MINISTER OF FINANCE & REVENUE AND BANKING (SHRI H. M. PATEL): (a) and (b). The affairs of this group of Drug Dealers of Delhi have been under enquiry by the Income-tax Department regarding tax evasion including under-valuation of property.

A search and seizure operation was conducted in September, 1974 which resulted in seizure of books of account/documents besides some valuable assets. Undisclosed income aggregating to Rs. 61,56,000 and wealth aggregating to Rs. 1,31,63,500 were declared by members of this Group under sections 14(1) and 15(1) of the Voluntary Disclosure of Income and Wealth Ordinance, 1975 (now an Act).

The members of this Group have also made applications before the Settlement Commission under section 245C of the Income-tax Act, 1961/22C of the Wealth Tax Act, 1957. These are pending.

SHRI S. K. Jain, Smt. Kamla Jain, Smt. Nirmala Jain, partners of the firm M/s La Medica along with Shri S. P. Jain, husband of Smt. Nirmala Jain were prosecuted under section 277/278 of the Income-tax Act and Section 193/196 of the Indian Penal Code. These persons have since been discharged by the Court. The judgement is being examined to decide further course of action.

Law Medica and Drugdeal Corporation were also involved in three cases of unauthorised importations and under-valuation of imported drugs. The offending goods involved in all the three consignments were confiscated and penalties imposed on the firms under the Customs Act, 1962. The parties have filed appeals against the adjudication orders with the Central Board of Excise & Customs and these appeals are presently being heard by an Appellate Bench of the Board.

**Arrears of Income Tax above
Rs. 5 lakhs**

5338. SHRI KANWAR LAL GUPTA: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) the names and addresses of the assesseees against whom Income Tax demand above Rs. 5 lakhs have been pending;

(b) the action taken by Government against each of them;

(c) in how many cases the property of such assesseees has been attached; and

(d) the names and addresses of those assesseees who have been prosecuted?

THE MINISTER OF FINANCE & REVENUE AND BANKING (SHRI H. M. PATEL): (a) to (c). According to the information available, the number of assesseees against whom gross arrears of income-tax (including corporation tax) above Rs. 5 lakhs were pending as on 31-3-1977, was 1523. Detailed information asked for in Parts (a), (b) and (c) of the Question is not readily available and its collection from the field offices spread all over the country will involve considerable time and labour. If the Hon'ble Member desires to have information in respect of any particular case or cases, it can be collected and furnished.

(d) No prosecution has been authorised/launched under the provisions of section 276C(2) of the Income-tax Act, 1961 for wilfully attempting to evade the payment of any tax, penalty or interest under the said Act.

Remittances by Indian Living Abroad

5339. SHRI K. KUNHAMBU: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether Government received any representation from the Indians

abroad for the concessions and other facilities to encourage the inward remittance of foreign exchange; and

(b) if so, the details thereof?

THE MINISTER OF FINANCE & REVENUE AND BANKING (SHRI H. M. PATEL): (a) and (b). The Government have received suggestions from Indians abroad from time to time for concessions and other facilities to encourage the inward remittances of foreign exchange. The concessions sought generally relate to items like import of cars with payment of duty in foreign exchange, acquiring of immovable property on priority basis against payment in foreign exchange, import of fixtures and fittings for the houses with the stipulation for payment of duty in foreign exchange, widening of the scope of foreign currency accounts to make companies and trusts eligible for the same, payment of the amounts of deposits in the external accounts in India to be authorised at the foreign branch of the Indian bank in which the account is held, etc.

Loans given to South India Steel and Sugar Ltd. by United Commercial Bank, Mundiampalla

5340. **SHRI M. R. LAKSHMINARAYANAN:** Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) the loans given to South India Steel and Sugar Ltd. by United Commercial Bank, Mundiampalla;

(b) whether it was in accordance with the guidelines given by Government;

(c) whether at any time the loan was refused for factory which did not satisfy the guidelines fixed by Government and subsequently the same loan was sanctioned overriding the guidelines; and

(d) if so, on what condition the loan was given and whether it has satisfied the guide lines fixed by Government?

THE MINISTER OF FINANCE & REVENUE AND BANKING (SHRI H. M. PATEL): (a) United Commercial Bank has sanctioned for the Sugar Division of the company a cash credit limit of Rs. 165 lakhs and an acceptance cum discounting limit of Rs. 25 lakhs.

(b) The credit limits have been sanctioned in accordance with the guidelines issued by Reserve Bank of India for advances to sugar mills.

(c) and (d). The bank has reported that at no time was any advance refused initially and given subsequently overlooking the guidelines of R. B. I. The above limits have been duly approved by R.B.I. under its Credit Authorisation Scheme.

Foreign Loans in 1977-78

5341. **SHRI SAMAR GUHA:** Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state the break-up of the foreign loans or aids earmarked for specific developments projects during 1977-78?

THE MINISTER OF FINANCE & REVENUE AND BANKING (SHRI H. M. PATEL): Of the total estimated gross receipts of Rs. 1665.32 crores during 1977-78, disbursements on account of project assistance under foreign loans and grants (excluding fresh commitments) are expected to be of the order of Rs. 809.67 crores.

Participation of A.S.C. Engineers and Consultants Ltd. Calcutta in a Joint Venture in Indonesia

5342. **DR. VASANT KUMAR PANDIT:** Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether Andhra Steel Corporation Engineers and Consultants Limited, Calcutta was allowed to participate in a joint venture to form P.T. Andhra Steel, Indonesia;